

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-156(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.....Petitioner

v.

Ved Cellulose Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s) :

Mr. Sanjay Chhabra, Advocate with Mr. Sameer Rastogi, Interim Resolution Professional

ORDER

Notice of the application.

Ms. Lakshmi Gurung, learned standing counsel for the Income Tax Department accepts notice and seeks time to obtain instructions from the Department.

List for further consideration on 22.12.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.12.2017

Vineet